



THREE MONTHS CERTIFICATE COURSE IN “INSOLVENCY AND BANKRUPTCY LAWS & PROCEDURE” (online) August - November 2017

ABOUT THE COURSE

The Insolvency and Bankruptcy code (IBC) is considered as the biggest economic reform next only to GST, which consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner. The IBC focuses upon the corporate and individual insolvency resolution process and introduces the concept of the Insolvency and Bankruptcy Board of India which would regulate a new genre of Insolvency Professionals through Insolvency Professional Agencies. With recommendations from the Joint Committee of Parliament to create awareness on this subject (“*the issues related to insolvency, bankruptcy and liquidation have implications for variety of Professionals who will be engaged as insolvency professionals, the business industry and also public at large as well as individuals*”), the School of Corporate Law is organising a Three Months Certificate Course in *Insolvency and Bankruptcy Laws & Procedure*.

While the law is still in the making in terms of jurisprudence, rules & regulations are already in place for Corporate Insolvency, Liquidation Process & Voluntary Liquidation. Shortly, the regulations would be in place for Individuals and Partnership Firms.

At the end of this course, the learners would be able to:

- Enumerate the objectives of the Insolvency and Bankruptcy Code
- Distinguish between the Corporate Insolvency and Individual Bankruptcy
- Enumerate the functioning of the Regulatory Bodies under the Code including Adjudicating Authorities
- Explain the role of various intermediaries under the Code
- Detail the Role of Insolvency Professionals and Information Utilities
- Explain the Insolvency Resolution Process
- The course would enable the learners to take a decision as to the future potential of this subject in their professional career.

KEY DATES

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| First Batch | : August - November 2017 |
| Registration Open | : 20 th May, 2017 |
| Last Date for Registration | : 26 th August, 2017 |
| Commencement of Classes | : 31 st August, 2017 |
| More Details | : www.iica.in |

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This certificate course would be useful to professionals such as CS, CA, CMA, Insolvency Professionals & Legal Practitioner, creditors, bankers, academics and other related stakeholder who are interested in pursuing this area in their professional life.



KEY FEATURES

- ? Certificate by Indian Institute of Corporate Affairs (IICA) working under the aegis of Ministry of Corporate Affairs, Government of India.
- ? Explore new career avenues under the new insolvency regime in India.
- ? The Course delivery would be through virtual classes on a sophisticated Learning Management System (LMS) with an option to watch the recorded videos online, easily accessible on all devices including Smart Phones.
- ? Optional face-to-face interaction with experts during the course.
- ? Access to softcopy of structured course literature spreading into 5 modules containing 25 units.
- ? Course material with Presentations will be provided
- ? Comprehensive 50+ Hours / 3 months of live interaction online
- ? Experienced faculty of national and international repute
- ? Online MCQ and Final Examination.
- ? Access to state-of-the-art IICA campus during the course
- ? Access to in house faculty throughout the duration of course for clarification of doubts, etc.
- ? Be part of the alumni network of IICA and get regular updates

COURSE COVERAGE

| MODULES | UNITS |
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| Module-I Introduction to Insolvency and Bankruptcy Regime in India | Unit-1: Insolvency and Bankruptcy: Social, Legal, Economic and Financial Perspectives Unit-2: Need for Insolvency and Bankruptcy Code: Exploring the rationale and objectives Unit-3: Companies Act, 2013: Drawing the interface Unit-4: Sick companies and recovery of debt Unit-5: Recovery of Debt from Individuals and Enterprises other than Companies |
| Module-II Authorities and Enforcement Mechanism in IBC 2016 | Unit-1: Role of Adjudicating Authorities Unit-2: Role of the Insolvency and Bankruptcy Board of India (IBBI) Unit-3: Role of Insolvency Professional Agencies and Insolvency Professionals Unit-4: Role of Information Utilities Unit-5: Appellate Authorities and analysis of some important cases |
| Module-III Corporate Insolvency Resolution Process (CIRP) | Unit-1: Initiating an application for Resolution and role of Interim Resolution Professional Unit-2: Committee of Creditors: Powers, Duties and Processes Unit-3: Information Memorandum and Resolution plan Unit-4: Fast Track Resolution Unit-5: Cross Border Insolvency: International Perspective |
| Module-IV Liquidation Process | Unit-1: Moving from Resolution to Liquidation Unit-2: Experiences and interface under the Companies Act 2013 Unit-3: Role of IPs as a liquidator and liquidation process Unit-4: Liquidation Estate: Determination of Claims Unit-5: Voluntary Liquidation |
| Module-V Insolvency Resolution and Bankruptcy for Individuals and Partnership Firm | Unit-1: Fresh Start Process Unit-2: Insolvency Resolution Process Unit-3: Bankruptcy Order Unit-4: Role of IP in managing claims and Bankruptcy Estate Unit-5: Emerging Issues and Developments in law and practice of IBC |

EXAMINATION AND ASSESSMENT

The online certificate course provides for a continuous assessment where the learners will get an opportunity to learn, to understand and self assess their skills and knowledge. Thus, the learning will be holistic in nature through scheduled live-virtual classes by the subject matter experts for each of the 5 modules. The assessment would be on the following parameters:

| S.No | Examination | Marks |
|------|--|-------|
| 1 | Online MCQ Examination (after end of the each module - 20 Questions x 5= 100 nos.) | 200 |
| 2 | Online Final Examination (at the end of the course) Multiple Choice Questions and subjective | 300 |
| | Total | 500 |

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| COURSE FEE | Total Course Fee is Rs. 34,500 /- (Tuition Fee : 30,000 + Applicable Service Tax (15%) : Rs. 4,500) <i>Note: Course fee once paid is not refundable in any circumstances after registration is confirmed.</i> |
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At the end of the course the learner would receive a certificate from IICA on completion. Pass percentage would be 60 % (including both online MCQ & Online Final Examination).

REGISTRATION AND PAYMENT DETAILS

Interested applicants may register themselves by following the procedure as follows:

1. Fill in the Registration Form
2. Attach an additional photograph for ID Card other than the one pasted on the registration form.
3. Make the payment of applicable fee by way of Demand Draft in favour of "Indian Institute of Corporate Affairs" payable at New Delhi or NEFT/RTGS.
4. Enclose Demand Draft in original or online receipt of NEFT/RTGS
5. Self attested photo ID with Address Proof (e.g. passport, Aadhar Card etc.)

The filled in Registration form along with the documents at 2,3,4 & 5 must be sent to

Head, School of Corporate Law
Indian Institute of Corporate Affairs (IICA)
Plot No. 6,7,8, Sector -5, IMT Manesar
Gurgaon, Haryana 122050
Phone: 0124 2640088/2640099

(Please also send the payment details by an e-mail to scl@iica.in)

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| Mode of Payment: Registration Fees may be paid by Demand Draft in favor of "Indian Institute of Corporate Affairs" payable at New Delhi (or) NEFT (or) RTGS. | Payment Details for NEFT/RTGS: Beneficiary Bank : Bank of India Branch Address : Electronics Niketan, CGO Complex, New Delhi - 110003 IFSC / RTGS : BKID 0006048 A/c No : 6048 1021 000 0007 Beneficiary Name : Indian Institute of Corporate Affairs |
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ABOUT IICA

The Indian Institute of Corporate Affairs (IICA), an autonomous institute, works under the aegis of the Ministry of Corporate Affairs to deliver opportunities for research, education, and advocacy. It is a think tank that curates a repository of data and knowledge for policy makers, regulators as well as other stakeholders working in the domain of Corporate Affairs. Key activities carried out by IICA include induction and in-service training to Indian Corporate Law Service (ICLS) officers, capacity building and training programmes, policy advisory functions, public outreach and stakeholder consultants

through seminars, conference and forums. IICA also supports Ministry of Corporate Affairs (MCA) initiatives on all matters relating to Corporate Affairs. Anticipation of corporate needs for effective functioning, reviewing corporate laws for effective amendments to cater to evolving business environments, exploring new paradigms such as investor education, and periodic reviews and updation of definitions, components and activities related to corporate governance are other prominent initiatives of the Institute.

ABOUT SCHOOL OF CORPORATE LAW, IICA

School of Corporate Law (SCL) is one of the five Schools at IICA that has established a niche of scholarly research in the field of corporate and allied laws by corraling renowned experts in the field, professionals and academicians. SCL provides for policy insights into government legislation on the edifice of the current epoch of rapid economic expansion and strategic knowledge dissemination in corporate Law. The school has a distinction of organising colloquiums for Hon'ble members of National Company Law Tribunal (NCLT) and many training programs for officers of the Ministry, SFIO and PSUs.

CORE FACULTY

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| DG & CEO, IICA Ex-Officio Member of Governing Board of INSOL INDIA | Dr. T.K. Vishwanathan, Chairperson, Bankruptcy and Law Reform Committee | Dr. K.N. Chaturvedi, Former Secretary, Ministry of Law and Justice, Govt. of India | Mr. Sumant Batra, Chairman, Kesar Dass B. & Associates Former President INSOL International |
| Mr. R.C. Kohli, Ex-General Manager, Oriental Bank of Commerce, Author of NPA Resolution | Mr. Bahram Vakil, Founding Partner of AZB & Partner | Mr. Satwinder Singh, Partner, Vaish Associates and Insolvency Professional | Dr. Pyla Narayana Rao Assistant Professor, School of Corporate Law, IICA |
| Mr. G.P. Madaan, Madaan Law Offices, New Delhi | Mr. Abizer Diwanji, Partner, EY India | Mr. Kunal Mehra, Partner, Dua Associates, Gurgaon | Adv. Ashish Makhija, Managing Attorney, AMC Law Firm, Advocate & Solicitors. |
| Mr. M. Sathya Kumar, Chartered Accountant, Chennai | Mr. Anuroop Omkar & Ms. Kritika Krishna Murthy, AK & Partners, Advocates and Mediators | Prof. Sunder Ram Korivi, National Institute of Securities Management (NISM) | Mr. Parveen Kumar, Partner, ASA & Associates LLP, Chartered Accountant |
| Dr. U.K. Chaudhary, Sr. Advocate. | Ms. Mamta Binani, Partners, Resolution Professionals LLP | Ms. Alka Kapoor, CEO (designate) ICSI Insolvency Professionals Agency | Mr. Nilang Desai, Partners, AZB & Partners. |
| Mr. M.R. Umarji, Consultant Indian Banks Association | Mr. Dinkar, Venkatasubramanian, Partner, EY India | Mr. Nesar Ahmed, Nesar & Associates, Company Secretaries | Mr. Somasekhar Sundaresan, Advocate & Corporate Author |
| Mr. S.K. Mathur, Ex-General Manager, Canara Bank Sr.Consultant, IICA | Dr. Naveen Sirohi, Head, School of Finance, IICA | Mr. Sanjay Shorey, Joint Director, Ministry of Corporate Affairs | Team Members Vidhi Center for Legal Policy |

COURSE COORDINATORS

Dr. Pyla Narayana Rao - Asst. Professor
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